

13.48½ hrs

THE EXTRADITION (AMENDMENT) BILL

*As Passed by Rajya Sabha*

[English]

13.49 hrs

[English]

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

*(Twenty-fifth Reports)*

SHRI SIVAJI PATNAIK (Bhubaneswar): I beg to present the Twenty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

13.49½ hrs

[English]

COMMITTEE ON PAPERS LAID ON THE TABLE

*Ninth Report and Minutes*

SHRI CHHEDI PASWAN (Sasaram): I beg to present the Ninth Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes of sittings of the Committee relating thereto.

13.50 hrs

[English]

STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

*Second Report*

SHRIMATI MALINI BHATTACHARAYA (Jadavpur): I beg to lay on the Table a copy (Hindi and English versions) of the Second Report of the Department related Parliamentary Standing Committee on Human Resource Development on the working of the Department of Family Welfare (Ministry of Health and Family Welfare).

13.50½ hrs

[English]

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

*Minutes*

SHRI BOLLA BULLI RAMAIAH (Eluru): I beg to lay on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on 17th August, 1993.

13.51 hrs

JOINT COMMITTEE TO ENQUIRE INTO IRREGULARITIES IN SECURITIES AND BANKING TRANSACTION

*Motion for extension of time for presentation of the Report*

[English]

SHRI RAM NIWAS MIRDHA (Barmer): I beg to move:

"That this House do extend upto the last day of the Winter Session, 1993, the time for presentation of the report of the Joint Committee to enquire into irregularities in securities and banking transactions."

[Translation]

SHRI ATAL BEHARI VAJPAYEE (Lucknow): Mr. Chairman, Sir, Our apprehensions have come true. On the 28th July Shri Ram Niwas Mirdha came to the House and put forth demand for the extension of the period for submitting the report of the Joint Select Committee, set up to investigate the Bank Scandal. At that time too, I had suggested him that the task could not be completed in such a short period and if Mirdhaji wanted to take more time he could take. Contrary to it he expressed his belief that since the Committee was eager to complete its work as quickly as possible, the need for the extension would not arise. Shri Mirdhaji had admitted

[Sh. Atal Behari Vajpayee]

that earlier he had taken the extensions twice and then the third extension was given last time. He had made a very important remark. I am quoting him, "It is not proper to take more time, as this results in a particular type of reaction." But now he has again come with the demand to extend the period.

My submission is if the Committee had agreed to give its report in two parts, its utility and purposefulness would have increased. As much as the delay is being caused in submitting the report by the committee, its importance and relevancy are lessening day by day. There is a particular time for discussing a particular topic. This committee is taking more and more time. It is resulting in other ill-effects too. Reforms in the banking system depend on the Committee's report. The issue of taking action against the defaulter Banks and the erring officials involved in this scandal also depend on this Committee's report. What sort of punishment should be given to the foreign banks which have grossly violated our rules and regulations and are involved in this scandal? This question is also related to the report of the Committee. Several ministers have come under the purview of the report. Several Corporations are involved in this. No work is being done there, no action is being taken. Everything has come to a standstill as the report has not been presented.

My submission is that Shri Mirdha should not have come in the House with the proposal for extending the term of the Committee in stead of he should have come with the report. Even in this proposal he is not saying that the report would be presented on the first day of the next session. He is stating that the report would be presented on the last day of the next session. I have very much doubt about his present assurance. I further doubt whether it would be a unanimous report or not. If the report is presented, it would not be on the first day. Instead it would be on the last day and the House would not be able to get a chance to discuss the report.

My submission is that Mirdhaji should reconsider in this regard and should not press on his proposal. In view of the feelings expressed by me, Shri Mirdhaji should withdraw his present proposal and if necessary

it can be submitted tomorrow. I am unable to comprehend as to why the proposal to submit the report on the last day of the next session has been brought here.

Mr. Chairman, Sir, Now the proceedings of the Committee is a subject of criticism among the people. The credibility of the Parliamentary Committee is at stake. So far, the Committee has worked well. Previously the Chairman of the Committee was congratulated by its members for his work. The members of the Committee also remarked at that time that he deserved for it. But now the delay being caused in the submission of the report has lessened all the importance of the committee. If this situation continues, we would have to ponder whether there is any use for our party members to continue in this committee.

**SHRI RAM NIWAS MIRDHA :** Sir, it is true that when I had come to the House for extending the term of the Committee, the Hon'ble leader of opposition had suggested that it would be appropriate to present the report in two parts. Previously the Committee was also thinking in this term and I had also expressed my confidence that I would again put this view before the Committee. I was also of the opinion that the report can be presented in two parts and a report containing crucial issues can at least be presented to the House and other related issues and such issues as have been associated afterwards can be taken up later on after getting extension from the House. This was considered seriously in several meetings. But no concensus emerged. The Hon'ble Members were adamant for presenting a single report. The second issue is as to why the extension should be granted upto the last day of the next session. On this the committee deliberated a lot. The committee was of the view that it would certainly be able to present its report much before, so that it can be discussed in the next session.

Considering apprehension expressed by the hon. leader of the Opposition, our Members said that they were taking that much time as a cautionary measure so that they might not had to consider it again and again. Our very intention was that we would present it only after discussing it with all. I want to

submit through you to the House that we will not wait till last to present this report. We will present it as soon as we can, so that it could be discussed in the House during the next session. We had always kept this point in our mind. Believe me, that I am feeling very unpleasant about it that I am making such submission. All the hon. Members have unanimously decided about it and this is what I am presenting before the House.

[English]

MR. CHAIRMAN : The question is: "That this House do extend up to the last date of the Winter Session, 1993, the time for presentation of the report of the Joint Committee to enquire into irregularities in securities and banking transactions."

*The motion was adopted.*

13.58 hrs.

[English]

#### THE BUSINESS ADVISORY COMMITTEE

##### Thirty-Third Report

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to move :

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993."

There is an amendment to it, that the time saved on the discussion of items 2 and 3 that is, the Constitution (Eightieth Amendment) Bill, 1993 and the Representation of People (Amendment) Bill, 1993 be utilised for discussion of the other essential items.

MR. CHAIRMAN : I shall put this motion to the vote of the House.

Motion moved :

"That this House do agree with the thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993."

(Translation)

SHRI JASWANT SINGH : Mr. Chariman Sir, the suggestion in respect of the report of B.A.C. were made during the discussion on Eightieth Amendment to the Constitution. Now that Amendment is no more. There is no coordination between the allocation of time made upto the 28th and the report of

14.00 hrs.

this Advisory Committee. Therefore, you may formally admit this report if you wish to do so but why do you want reallocation of time ?

SHRI ATAL BEHARI VAJPAYEE : Mr. Chairman, Sir, there is one more question. Many members have asked me that why it was necessary to have a sitting on Saturday. Initially, the House was extended upto Saturday as we were feeling that it would take one and a half day to discuss Constitutional Amendment Bill and the Bill related with it but we finished it in one day. Now we can make a discussion on this extra day. We may decide to have break on Saturday, if we so desire.

SHRI INDRAJIT GUPTA : I also support it.

(English)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Chairman, Sir, hon. Member, Mr. Jaswant Singh has rightly raised the point that in the thirty-third report, we have allotted two days for the Constitution (Eightieth Amendment) Bill and Representation of the People (Amendment) Bill and now, those two days are not there because the discussion has been deferred. That being so, if one looks into the other items